

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/587/(IB)/2017
NAME OF THE PETITIONER(S) : ARUNACHALAM
NAME OF THE RESPONDENT(S) : VGN DEVELOPERS PVT LTD
UNDER SECTION : 9 RULE 6

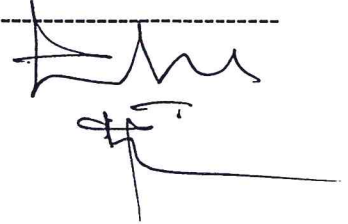
S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1. T. MAHENDRAN

Counsel for Petitioner

2. CPG. YOGANAND

Counsel for Respondent



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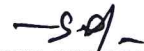
ORDER

Counsels for both the parties are present. The joint memo of compromise has been filed. The Corporate Debtor has given two post-dated cheques towards full and final settlement as mentioned in the joint memo. The cheques are handed over to the Counsel for the Operational Creditor. The memo shall form part of this order. In terms of the joint memo filed by the parties, the petition stands **disposed of**. However, the liberty is granted to the Petitioner, in the event cheques are not honoured, the petition can be restored.



MEMBER (TECHNICAL)

ghk



MEMBER (JUDICIAL)